CENTRAL, ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION No. 54/87 IN APPLICATION NO. 6 to 13/86(T) (WP.NO.

APPLICANT

Vs

The Secy, M/e Railways & Ors

TO

- 1. The Secretary Ministry of Railways Rail Bhavan New Delhi-110 001
- 2. The Divisional Railway Manager Southern Railway Mysore
- The Divisional Operating Superintendent Southern Railway Mysere
- 4. The Divisional Railway Manager Southern Railway Mysore
- 5. The Divisional Operating Superintendent Southern Railway Mysore

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR. BANGALORE-560 038.

DATED: 1 JUL 1987

RESPONDENTS

Shri N. Koteswara Rao & Ors

- The Chief Personnel Officer Southern Railway Park Town Madras - 600 003
- 7. Shri A.N. Venugopal Advocate No. 12, 2nd Floor SSB Mutt Buildings Tank Bund Road Bangalere - 560 009

SENDING COPIES OF ORDER PASSED BY THE SUBJECT: BENCH IN APPLICATION NO.

REVIEW

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 19-6-87

CL: As above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE

DATED THIS 19th DAY OF JUNE, 1987

Fresent: Hon'ble Justice Sri K.S.Puttaswamy Vice-Chairman

Hon'ble Sri L.H.A.Rego

Member

R. APPLICATION No. 54/87.

Secretary, Railways, New Delhi.

Divisional Railway Manager, Southern Railway, Mysore.

Divisional Operating Superintendent, Southern Railway. Mysore.

Divisional Railway Manager, Southern Railway, Mysore.

Divisional Operating Superintendent, Southern Railway, Mysore.

Vs.

Chief Personnel Officer, Southern Railway, Madras.

Applicants.

(Sri A.N. Venugopal

Advocate)

N. Koteswara Rao.

L. Narayana Swamy,

N.S.Krishna Murthy,

R. Sivaswamy.

Gavaiah.

GUARDS-B/YPR/SEC

Vinayakam,

Nunesh Bhavi,

R.Babu,

ASSISTANT GUARDS/SEC.

V. Kote, Guard-A/oro,

M. Jubramanya Raj Uro, Guard-A/SBC,



K.Srinivasan, Guard-A/Yelahanka,

V.Gundachar, Guard-A/SBC

N. Govindan, Guard-A/SBC

Natarajan, Guard-C/Harihar,

Muniswamy Rao, Assitant Guard/SBC,

T. Venkatappa, Assitant Guard/SBC. ...

RESPONDENTS.

This Review Application has come up before the court today, and Hon'ble Justice Sri K.S. Puttaswamy, Vice-Chairman, has made the following:

DRDER

In this application made u/s 22(3)(f) of the A.T.Act, 1985, the applicants, who are the respondents in A. Nos. 6 to 13 of 1986, have sought for a review of an order made by a Division Bench consisting of one of us (Sh.L.H.A.Rego) and Shri Ch.Ramakrishna Rao, JM.



- We have perused the order of the Tribunal, and 2. into the grounds urged of in the application and heard Sri. A.N. Venugopal, leanred counsel for the applicants.
- 3. We are of the View that the order made by this Tribunal does not suffer from a patent error to justify us to review the earlier order. We see no merit in this application. We therefore reject this application at the admission stage, without notice to the respondents.

SdlVIEE-CHAIRMAN A/8/87 MEMBER 7.665)
- True Copy-